

Per Tribunal

First Intimation dt. 31/8/01 followed by reminder 4/9/01

Since the applicant ~~has not~~ has not removed the objections,

Placed before Hon'ble Tribunal for orders on 15/10/01 before

SB

for
for D.Y. Registers

objection

- 1) Synopsis not filed
- 2) MP for condonation of delay is not attached properly
- 3) In first set all documents in original
- 4) Annexure not attested
- 5) Index not done properly
- 6) Page No. 12, 13, 15, 16, 17 & 19 are in marathi English Translation not given
- 7) Applicant has not given sufficient no. copies
- 8) Envelopes not given

15.10.2001

This OA has been listed for orders as there are too many defects. The Office intimated the applicant to remove defects on 3.8.2001 which was followed by reminders dated 4.9.2001 but the applicant has not taken care to remove the defects.

The defects go to the ~~extent~~ that the O.A. is belated and no application for condonation has been filed. Annexures have not been attested. Sufficient number of copies have not been supplied nor envelopes have been given for service of notice. For the aforesaid defects, the OA is liable to be dismissed. However, since none is present on behalf of the applicant, the OA is dismissed for non-prosecution.

** B.N. Bahadur*

(B.N. Bahadur)
M(A)

B. D. B.

(Birendra Bikshit)
V.L.